

tive installations, monitoring the performance of the staff of critical safety categories such as drivers, guards, station masters, etc., intensive training including psychological checks of staff in operational categories, surprise checks against carriage of inflammable/explosive material in passenger trains, provision of whistle boards/speed breakers and road signs at the approaches of unmanned level crossings and improving visibility for road users and train drivers.

Pollution Control Measures by Industries

*97. SHRI JANARDAN MISRA:
SHRI RAM BADAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the decisions taken at the last meeting of the Environment Ministers of States held recently;

(b) whether the Government have decided to extend the period for adopting pollution control measures by the industries beyond December 31, 1991;

(c) if so, the details thereof along with the reasons therefor; and

(d) the State-wise details of the units which have complied with the order of adopting pollution control measures till December 31, 1991?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The subjects covered in consultations held on 18th and 19th February, 1992 with Environment Ministers of States and Lt. Governors of UTs were:

- (i) Drawing up an Action Plan 1992-93 for the thrust areas of

the environmental concern of the country;

- (ii) Active involvement of the State Governments both for the formulation and implementation of the National Policy on the abatement of pollution;

- (iii) Matters having serious impact on the environment like fast eroding natural resources, extinction of species, water and air pollution, noise pollution, automobile emissions, fly-ash disposal, aerobic digestion and hazardous waste management;

- (iv) Approach to UN conference on Environment and Development;

- (v) The conference took a decision that an Action Plan for effective utilisation of fly-ash should achieve 50% utilisation by the turn of the century as against the 3% utilisation which stands today. Action Plan should be drawn up by the State Governments and UTs Administration within a period of three months;

- (vi) The conference also agreed that the State Govts. and the Administration of UTs would initiate steps for checking the pollution caused by automobile exhausts. An agreement was further made to restrict and minimise the noise pollution particularly for places like hospitals, offices and Residential Complex;

- (vii) The conference agreed to

encourage the anaerobic digestion for the generation of gas/electricity and manure from organic waste along abatement of water and land pollution;

- (viii) An Action Plan to be drawn by the States including preparation of on-site and off-site plans, siting of hazardous waste disposal sites and implementation of Water (Prevention and Control of Pollution) Cess Act, 1977.

(b) and (c). The decisions on this are:

1. An industry, operation or process which has commenced production on or before 16th May, 1981, and has shown adequate proof of at least commencement of physical work for establishment of facilities to meet the specified standards within a time-bound programme, to the satisfaction of the concerned State

Pollution Control Board, shall comply with such standards latest by 31st December, 1993.

2. An industry, operation or process which has commenced production after the 16th day of May, 1981, but before the 31st day of December, 1991, and has shown adequate proof of at least commencement of physical work for establishment of facilities to meet the specified standards within a time-bound programme, to the satisfaction of the concerned State Pollution Control Board, shall comply with such standards latest by the 31st day of December, 1992.

(d) According to the information provided by the State Governments, the number of large and medium scale industries in the identified highly polluting categories, which have complied or have taken steps for adopting pollution control measures are as follows:

<i>Sl. No.</i>	<i>States</i>	<i>Number of units which have complied or have taken steps for compliance</i>
1.	Madhya Pradesh	94
2.	Gujarat	193
3.	West Bengal	58
4.	Chandigarh	1
5.	Uttar Pradesh	701
6.	Meghalaya	4

<i>Sl. No.</i>	<i>States</i>	<i>Number of units which have complied or have taken steps for compliance</i>
7.	Tamil Nadu	914
8.	Kerala	28
9.	Karnataka	114
10.	Himachal Pradesh	34
11.	Orissa	76
12.	Maharashtra	461
13.	Rajasthan	27
14.	Punjab	42
15.	Daman & Diu	1
16.	Delhi	5
17.	Andhra Pradesh	185

[English]

without recourse to surgery for the success of family planning; and

Research In Family Planning

*98. SHRI S.M. LALJAN BASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total funds provided for the research component in the family planning programme during the last two years;

(b) the details of the achievements made in this regard so far;

(c) whether there is any proposal to develop a simple effective contraceptive

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIM. L. FOTEDAR): (a) to (d). The details of funds provided to the Indian Council of Medical Research (ICMR), New Delhi, the Central Drugs Research Institute (CDRI), Lucknow and the Central Council for Research in Ayurveda & Siddha, New Delhi during the last two years for carrying out basic, clinical and operational research under the Family Welfare Programme are indicated in the enclosed statement. They have completed clinical trials on various types of Cu-T, combined Oral Con-